

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413
IB/121/ND/2024

IN THE MATTER OF:

SHS International Trading Through Ms. Sumita Tomar	...	Applicant
Versus		
Jm Infra & Enviro Technologies Private Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 26.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Adv. Ankit Sharma, Adv. Sayan Ray

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **22.05.2024**.

Sd/-
(Court Officer)